

Foreign Collaborations

(c) if not, the reasons therefor?

5223. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have sanctioned some foreign investment Proposals for manufacture of essential and luxury items;

(b) if so, the details of such proposals sanctioned during each of the two years; and

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES SHRI M. ARUNACHALAM): (a) to (c). Yes, Sir. Government have accorded approvals for foreign direct investment both for high priority industries (viz. Industries listed in Annex-III to the Statement on Industrial Policy laid on the Table of the House on 24th July, 1991) and for other industries. The details of these approvals are given below:-

<i>Year</i>	<i>No. of Foreign Investment Approvals</i>	<i>Foreign Investment envisaged (Rs. in Crore)</i>
1991	289	534.11
1992	692	3887.54

More than 80% of the foreign investment approved is in the high-priority industries.

Third Round of Disinvestment

5224. SHRI TARA CHAND KHANDELWAL: Will the PRIME MINISTER be pleased to state:

(a) whether the third round of disinvestment of public sector undertakings has left a wide gap in the disinvestment target;

(b) if so, the number of public sector undertakings whose shares were put to sale and total value of bids received against the target; and

(c) the names of the public sector undertakings whose share prices fell in the market and the reasons for fall in their share value?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES SHRI M. ARUNACHALAM): (a) and (b). Government targetted to raise Rs. 3500 crores through disinvestment of PSU shares during 1992-93. Till December 1992, Govt. raised Rs. 1865.78 crores. Govt. offered 53.87 crore shares in 15 PSEs for sale in the third round of disinvestment held in March 1993. Government received bids valuing Rs. 942.76 crores for 45.01 crore shares in 12 PSEs. Based on the referral price fixed by the Govt. bids valuing Rs. 46.73 crores for 11.01 crore shares in 9 PSEs were accepted.

(c) On the basis of sporadic trading in Public Sector shares in the Stock market at present, it is not possible to assess the movements of share values, which however, depends on the perception of the

Assistance for Reclamation of Land to Orissa

5225. SHRI ANADI CHARAN DAS: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to provide special assistance to Orissa for the reclamation of land;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAM SINGH): (a) to (c). There is no exclusive scheme proposed to provide special assistance to Orissa for the reclamation of land. However, the National Wastelands Development Board propose to implement from 1993-94 various schemes viz. Integrated Wasteland Development project; Technology Development & Extension; Investment promotional Scheme, Grants-in-Aid to NGOs in Central and Centrally Sponsored Sector for reclamation of wastelands in the country as a whole, with emphasis on production of biomass specially fuelwood and fodder.

Setting up of trainers in Sikkim

5226. SHRIMATI DIL KUMARI BHANDARI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up some tanneries in Sikkim during the Eighth Plan period;

(b) if so, details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) to (c). No proposal/application has been received from the Government of Sikkim or from any entrepreneur/company/firm for setting up tanneries in the State of Sikkim.

Export of Television Sets

5227. SHRI M.V.V.S. MURTHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Indian Television producers have violated the rules and regulations of exporting Televisions to the countries of the European Economic Community as alleged by the European Community Team;

(b) if so, the details thereof; and

(c) the remedial steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P.R. KUMARAMANGALAM): (a) and (b). The European Community (EC) and United Kingdom (UK) Customs had raised doubts regarding colour TV sets being exported by India conforming to the Generalised System of Preference (GSP) regulations. After a detailed verification of the depth of manufacturing of colour TVs in India, the team from EC and UK customs came to the preliminary conclusion that non-originating materials used in the manufacture exceeded 40% of the ex-factory price of the TV as the colour picture tube did not satisfy the Rules of Origin. Based on this GSP certificates